

under sub-section (1) of section 619A of the Companies Act, 1956:

(i) (a) Annual Report and Accounts of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3410/82].

(ii) (a) Annual Report and Accounts of the Biecoo Lawrie Limited, Calcutta, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3412/82].

(iii) (a) Seventy-third Annual Report and Accounts of the Indo-Burma Petroleum Company Ltd., Calcutta, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3411/82].

(2) Statements (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (1)(i) to (iii) above. [Placed in Library. See No. LT-3412/82].

Report and Accounts (1980-81) of the Oil and Natural Gas Commission and related paper.

SHRI P. SHIV SHANKAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (3) of section 23 read with sub-section

(4) of section 22 of the Oil and Natural Gas Commission Act, 1959:

(i) Twenty-second Annual Report and Accounts of the Oil and Natural Gas Commission for the year 1980-81, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the Commission.

[Placed in Library. See No. LT-3324/82 for (i) and (ii)].

I. Report and Accounts (1980-81) of the Central Institute of Plastics Engineering and Tools, Madras and related papers.

II. Statement giving reasons for not laying the Annual Report (1980-81) of the Bridge and Roof Company (India) Limited, Calcutta within the stipulated period

SHRI P. SHIV SHANKAR: Sir, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers:

(i) Thirteenth Annual Report and Accounts of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1980-81, and the Auditors' Report on the Accounts, together with a Review by Government on the working of the Institute.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-3413/82 for (i) and (ii)].

II. A statement (in English and Hindi) giving reasons for not laying the Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1980-81, within the stipulated period. [Placed in Library. See No. LT-3414/82].

Companies (Acceptance of Deposits) Amendment Rules, 1982

THE MINISTER OF STATE IN
THE MINISTRY OF LAW, JUSTICE

AND COMPANY AFFAIRS (SHRI A. A. RAHIM): Sir, I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 44, dated the 16th January, 1982, publishing the Companies (Acceptance of Deposits) Amendment Rules, 1982. [Placed in Library. See No. LT-3325/82].

Report and Accounts (1980-81) of the Smith Stanistreet Pharmaceuticals Limited, Calcutta and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:

(i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

(a) Third Annual Report and Accounts of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1980-81, together with the Auditors' Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (i) (a) above.

[Placed in Library. See No. LT-3397/82 for (i) and (ii)].

I. Statement giving reasons for not laying the Report (1980-81) of the Hindustan Antibiotics Limited and Government's review thereon within the stipulated period.

II. Statement giving reasons for not laying the Report (1980-81) of

the Indian Drugs and Pharmaceuticals Limited and Government's review thereon, within the stipulated period.

SHRI DALBIR SINGH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:

(i) Statement giving reasons for not laying the Annual Report of the Hindustan Antibiotics Limited, for the year 1980-81 and Government's Review thereon within the stipulated period. [Placed in Library. See No. LT-3396/82].

(ii) Statement giving reasons for not laying the Annual Report of the Indian Drugs and Pharmaceuticals Limited, for the year 1980-81, and Government's Review thereon, within the stipulated period. [Placed in Library. See No. LT-3395/82].

RE. PRIVILEGE MOTION AGAINST SHRI HARSH DEV MALAVIYA, EDITOR, 'BISWIN SADI'.

MR. DEPUTY CHAIRMAN: Now, Special Mentions.

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I have a submission to make.

श्री शिव चन्द्र झा (बिहार) : मेरा प्वाइंट आफ़ ऑर्डर है। मैं रूल की किताब ले कर खड़ा हुआ हूँ।

श्री उपसभापति : मैं किस का प्वाइंट आफ़ ऑर्डर सुनूँ। आप सब बैठ जाइये (बयवधान) Please take your seat, Mr. Bhattacharya. You gave notice of a Special Mention on that subject. I did not allow you because I had earlier allowed Shrimati Hamida Habibullah on the same subject. I am going to call her. You cannot complain because I got her notice earlier and so I allowed her on that subject. You cannot be allowed.

MR. DEPUTY CHAIRMAN: When a Special Mention has not been